

R. Muthukrishnan Vs State of Tamil Nadu

Court: Madras High Court

Date of Decision: Aug. 11, 2005

Acts Referred: Constitution of India, 1950 Article 14, 162

Hon'ble Judges: Markandey Katju, C.J; F.M. Ibrahim Kalifulla, J

Bench: Division Bench

Advocate: R. Muthukrishnan, for the Appellant;

Judgement

@JUDGMENTTAG-ORDER

Markandey Katju, C.J.

This writ petition has been filed against the impugned notification dated 27.10.2004 published in the Tamil Nadu

Government Gazette Extraordinary on that date. By that notification the Award Scheme for Bravery, Heroic Action and Gallantry has been

constituted for motivating personnel involved in any such action which is in public interest for ensuring safety and security to life and property of the

society at large. In our opinion, there is no illegality or unconstitutionality in the said notification. Obviously the object of that notification is to

motivate the police force to be brave and courageous. Hence there is a reasonable classification with nexus to the object sought to be achieved

and there is no violation of Article 14 of the Constitution of India. Under Article 162 of the Constitution such notification is well within the powers

of the executive Government: Thus, there is no force in this petition and it is dismissed. Connected WPMP Nos. 28076 and 28077 of 2005 are

also dismissed.